

Central Administrative Tribunal
Principal Bench

O.A. No. 635 of 1998

New Delhi, dated this the 23rd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN ((A))

Shri Sunil Rai,
R/o I-63, Krishi Kunj,
I.A.R.I., Pusa,
New Delhi-110012.

.... APPLICANT

(By Advocate: Shri S.L. Hans)

Versus

1. Union of India through
the Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
2. Indian Agricultural Research Institute,
through its Director, Pusa,
New Delhi.
3. Shri Brij Kishore } C/o
4. Shri Vinod Kumar } Director,
5. Shri Arjun Ram } IARI, Pusa,
6. Shri Virender Kumar } New Delhi.... RESPONDENTS

(By Advocate: Ms. Geetanjali, proxy
counsel for Shri V.K. Rao)

ORDER (Oral)

By Hon'ble Mr. S.R. Adige. Vice Chairman (A)

Applicant seeks reengagement as casual
labourer in preference to juniors and outsiders
and for grant of temporary status.

2. I have heard applicant's counsel Shri Hans
and respondents' proxy counsel Ms. Geetanjali.

3. Shri Hans has invited my attention to
order dated 24.7.97 in O.A. No. 1118/98
Bindeshwar Vs. UOI & Ors. and other connected
cases, in which respondents had been directed to
consider those applicants' cases for reengagement
in preference to juniors, outsiders and those with

lesser length of past service, subject to availability of work and to consider granting the temporary status in accordance with the C.L. (Grant of Temporary Status & Regularisation) Scheme, 1993.

4. This O.A. is disposed of with the direction that in the event applicant makes a self-contained representation to the respondents for reengagement and grant of temporary status within one month from to-day, respondents will, subject to availability of work, consider applicant's prayer for reengagement in preference to juniors and outsiders and further consider the applicant for grant of temporary status in accordance with the aforesaid Scheme, 1993. No costs.

Anil Chg
(S. R. Adige)
Vice Chairman (A)

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